

**The Salaries, Allowances, Pension and other Benefits of the
Ministers, Speaker, Deputy Speaker, Leader of Opposition,
Government Chief Whip and the Members of the legislative
Assembly (Tripura) Sixth Amendment Bill, 2020.**

TRIPURA  **GAZETTE**

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**TRIPURA LEGISLATIVE ASSEMBLY
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No. F. 7(12-9)-LA/2020./3696

Dated, Agartala, the 22nd September, 2020.

NOTIFICATION

“ As required under Rule 117 of the Rules of Procedure and Conduct of Business in the Tripura Legislative Assembly, “**The Salaries, Allowances, Pension and other Benefits of the Ministers, Speaker, Deputy Speaker, Leader of Opposition, Government Chief Whip and the Members of the Legislative Assembly (Tripura) (Sixth Amendment) Bill, 2020 (The Tripura Bill No. 16 of 2020)**” as introduced in the Assembly on the 21st September, 2020 to be published in the Tripura Gazette.”


(B.P. Karmakar)

Secretary
Tripura Legislative Assembly

The Tripura Bill No. 16 of 2020.

**The Salaries, Allowances, Pension and other Benefits of the Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip and the Members of the Legislative Assembly (Tripura)
(Sixth Amendment) Bill, 2020**

A

BILL

to further amend the Salaries, Allowances, Pension and other Benefits of the Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip and the Members of the Legislative Assembly (Tripura) Act, 2008 (The Tripura Act No.4 of 2008).

WHEREAS, it is felt expedient to amend the Salaries, Allowances, Pension and other Benefits of the Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip and the Members of the Legislative Assembly (Tripura) Act, 2008 (hereinafter referred to as the Principal Act), for the purpose of thirty percent salary cut for the financial year 2020-2021, starting from first April, 2020, to tackle COVID-19 crisis;

BE it enacted by the Tripura Legislative Assembly in the Seventy first year of the Republic of India as follows:-

1. Short title and commencement :-

- (i) This may be called "The Salaries, Allowances, Pension and other Benefits of the Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip and the Members of the Legislative Assembly (Tripura) (Sixth Amendment) Bill, 2020";
- (ii) It shall come into force on the date of its publication in the Tripura Gazette and shall cease to have effect on the expiry of the financial year 2020-2021.

2. Amendment of the provision relating to the Salaries of the Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip and the Members of the Legislative Assembly :-

In the Principal Act, below Section 3, the following new proviso shall be inserted-

"Provided that, for the financial year 2020-2021, starting from the first April, 2020, from the Salaries of the Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip and the Members of the Tripura Legislative Assembly, there shall be a cut by 30% (thirty percent)."

3. Repeal and savings:

- (i) The Salaries, Allowances, Pension and other Benefits of the Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip and the Members of the Legislative Assembly (Tripura) (Sixth Amendment) Ordinance, 2020 (The Tripura Ordinance No. 1 of 2010) is hereby repealed;
- (ii) Notwithstanding such repeal, anything done or any action taken or any order made or any notification issued under the Ordinance so repealed, shall be deemed to have been done or taken or made or issued under the corresponding provisions of this Act.

Statement of Objects and Reasons

1. The Salaries, Allowances, Pension and other Benefits of the Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip and the Members of the Legislative Assembly (Tripura) Act, 2008 was last amended by its fifth Amendment Act, 2019.
2. Now with a view to ease the monetary pressure on the government, during Covid-19 pandemic crisis, it is proposed to reduce the salaries of the above functionaries by 30 per cent with effect from first April, 2020, which will be applicable for the financial year 2020-21 and shall cease to have effect on the expiry of the financial year 2020-2021.
3. Since the Tripura Legislative Assembly was not in session and on the advice of the Council of Ministers, the Hon'ble Governor was satisfied that circumstances exist which render it necessary for him to take immediate action, the Salaries, Allowances, Pension and other Benefits of the Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip and the Members of the Legislative Assembly (Tripura) (Sixth Amendment) Ordinance, 2020 (The Tripura Ordinance No.1 of 2020) was promulgated on 09th April, 2020, in exercise of the power conferred under Article 213(1) of the Constitution of India.

The Bill seeks to replace the said Ordinance.

[Minister-in-Charge, Law (PA)]

Technical Report

The subject matter of The Salaries, Allowances, Pension and other Benefits of the Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip and the Members of the Legislative Assembly (Tripura) (Sixth Amendment) Bill, 2020 (The Tripura Bill No.16 of 2020) is relatable to **Entry 38** of the **State List (List-II)** of the Seventh Schedule to the Constitution of India and therefore the State Legislature is competent to make a Law on this subject. The provisions of the Bill are not repugnant to any provision of any existing Central Act or the Constitution of India.

2. This is not a Money Bill within the meaning of Article 199(1) of the Constitution of India and as such recommendation of the Governor, according to Article 207(1) of the Constitution of India, is not required to introduce or move the Bill. It will not involve any additional expenditure from the Consolidated Fund of the State, if enacted and brought into operation and as such prior recommendation of the Governor, under clause (3) of Article 207 of the Constitution of India, is not required for consideration of the Bill. The Bill does not attract the proviso to clause (b) of Article 304 of the Constitution of India and therefore previous sanction of the President of India is not required for introduction or moving of the Bill in the State Legislature.

3. This is a Bill to replace The Salaries, Allowances, Pension and other Benefits of the Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip and the Members of the Legislative Assembly (Tripura) (Sixth Amendment) Ordinance, 2020, which was promulgated by the Hon'ble Governor, on 09th April, 2020.

[B. Palit]
Secretary, Law (PA)
Government of Tripura

Financial Memorandum

The Salaries, Allowances, Pension and other Benefits of the Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip and the Members of the Legislative Assembly (Tripura) (Sixth Amendment) Bill, 2020 (The Tripura Bill No. 16 of 2020), if enacted and brought into force shall not involve any additional expenditure from the Consolidated Fund of the State.

[B.Palit]
Secretary, Law (PA)
Government of Tripura